GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:6638 ANSWERED ON:06.05.2010 CONSTITUTION OF BOARD OF NACIL

Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh;Bhagora Shri Tarachand;Bheiravdanji Shri Gadhvi Mukeshkumar;Dhotre Shri Sanjay Shamrao;Mahant Dr. Charan Das;Rajukhedi Shri Gajendra Singh;Rathwa Shri Ramsinhbhai Patalbhai;Semmalai Shri S.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has appointed industrialists/independent directors on the Board of Air India;
- (b) if so, the complete details thereof including the criteria adopted for selection;
- (c) whether a high power committee have strongly recommended that Board of Air India may be allowed to function in a professional way and that Air India should be run by professionals and not by generalists;
- (d) if so, the reasons for ignoring the recommendations of high power committee;
- (e) whether one of the directors appointed is also a director of private company; and
- (f) if so, the details thereof along with the reasons therefor?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a) and (b): Yes, Madam. Government has appointed 4 persons of eminence as part-time non-official Directors on the Board of NACIL.
- (c) and (d): Yes, Madam. The recommendations of the high power committee have not been ignored.
- (e) and (f): Yes, Madam. However, there is no clash of interest in their appointment on the Board of NACIL.